

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2474**  
TO BE ANSWERED ON 09.03.2018

**Harmful Radiation Levels**

2474. SHRI DUSHYANT SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has introduced/ proposes to introduce a system to check the various harmful radiation levels in home, workplaces and industry;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to introduce a safeguard mechanism through a policy or a legislation in order to regulate the radiation levels in such places; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) to (d) Comprehensive regulatory framework exists for safe uses of ionizing radiations (e.g. x-rays, gamma rays, rays consisting of alpha, beta, neutrons etc.) from radiation applications in the field of industry, medicine, research and nuclear installations and regulatory control over these is being exercised by the Atomic Energy Regulatory Board (AERB). The Atomic Energy Act, 1962 and various Rules including the Atomic Energy (Radiation Protection) Rules (AE (RP) R), 2004 issued under this Act forms the main basis of the framework. As per the AE (RP) R, 2004, license is issued for possession of ionising radiation sources. Provision of radiation detection system is one of the mandatory condition for use and handling of such radiation sources.

With regard to Electromagnetic Field (EMF), norms prescribed by the Department of Telecommunications (DoT) for exposure limit for the Radio Frequency Field (Base Station Emissions) are already 10 times more stringent than the safe limits prescribed by International Commission on Non Ionizing Radiation Protection (ICNIRP) and recommended by World Health Organization (WHO). All new mobile Base Transceiver Station (BTS) sites start radiating commercially only after ensuring adherence to prescribed norms and after submission of certificate to this effect to relevant Telecom Enforcement Resource & Monitoring (TERM) field offices of DoT. In order to ensure compliance to the prescribed stricter precautionary norms of EMF radiation from mobile tower, extensive audit of compliance of self-certificates being submitted by telecom service providers and BTS sites is carried out by TERM field units of DoT.

The Ministry of Environment, Forest and Climate Change has issued an advisory on use of Mobile Towers to minimize their impact on wildlife including birds and bees vide Office Memorandum dated 9<sup>th</sup> August 2012. The advisory has been circulated by the Ministry to the organizations concerned including State Environment and Forest Departments, and local bodies, Ministry of Panchayati Raj and DoT, for their information and requisite action.

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